

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/RP/2024

- Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 19.5.2024 passed by the Commission in Petition No. 377/MP/2022.
- Petitioner : POWERGRID Khetri Transmission System Limited (PKTSL).
- Respondent : Bikaner-Khetri Transmission Limited (BKTL) and Ors.
- Date of Hearing : **20.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, PKTSL
Ms. Sneha Singh, Advocate, PKTSL
Shri Hemant Singh, Advocate, BKTL
Shri Lakshyajit Singh, Advocate, BKTL
Ms. Lavanya Panwar, Advocate, BKTL
Shri Jai Lal, Advocate, BKTL
Shri Pawan Singh, Advocate, BKTL
Ms. Kavya Bhardwaj, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent No.1, Bikaner-Khetri Transmission Limited (BKTL), prayed for an adjournment on the grounds of the non-availability of the arguing counsel. Learned counsel for the Petitioner, as such, did not oppose the said request for an adjournment; however, he sought the liberty to file a rejoinder to the reply filed by Respondent, BKTL.

2. Considering the request made by the learned counsel for Respondent No.1, the Commission adjourned the matter. The Commission further permitted the Petitioner to file its rejoinder within two weeks with a copy to the Respondents.

3. The Review Petition will be listed for the hearing on **8.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)